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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.68/2002 in OA No.41/2002

New Delhi, this 12th day of April, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri M.P. Singh, Member(A)

Pradeep Kumar Tyagi & 3 others .. Applicants
(By Dr. Surat Singh, Advocate)

versus

Union of India & Another .. Respondents

ORDER(in circulation)
By Shri M.P. Singh, Member(A)

This Review Application is filed on behalf of applicants seeking review of our judgement dated 8.1.2002 by which OA No.41/2002 was dismissed being devoid of merit. Review is sought on the ground that the applicants are Group C employees and not Group D as mentioned in our order, which was due to the misunderstanding of the counsel for the applicants. In our view, merely because the applicants are Group C employees, it is not going to make any difference in our conclusion as we have held that the duties and functions of Clerks and Telephone Operators (applicants) are different and that R/Rules for Telephone Operators and LDCs are also distinct and therefore applicants cannot lay their claim for regularisation as LDCs.

2. Applicants' reliance on the judgement dated 21.11.86 in CW 1221/1981 would not render any assistance to them as the issue involved in that petition was merger of the post of Telephone Operator with clerical cadre, whereas the prayer in the aforesaid OA was to the extent of regularisation of their services. Therefore they cannot take the issue of merger through a review application.

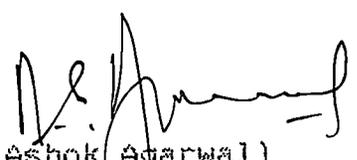
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3. In view of what has been stated above, the present RA is not maintainable and is accordingly dismissed.



(M.P. Singh)
Member(A)



(Ashok Agarwal)
Chairman

/gtv/